

ITEM NO.1A  
(for Jt.)

COURT NO.1

SECTION II

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO(s). 936 OF 2003

STATE OF U.P.

Appellant (s)

VERSUS

KISHANPAL & ORS.

Respondent(s)

Date: 08/08/2008 This Appeal was called on for judgment today.

For Appellant(s)

Mr. Anuvrat Sharma, Adv.

For Respondent(s)

Dr. Kailash Chand, Adv.

Hon'ble Mr. Justice P.Sathasivam  
pronounced the judgment of the Bench comprising  
Hon'ble Mr. Justice R.V.Raveendran and His Lordship.

The judgment of the High Court dated  
19.9.2002 acquitting Kishan Pal Singh, Suresh Singh,  
Mahendra Singh @ Neksey Singh, Jaivir Singh, Sheodan  
Singh and Bahar Singh is set aside. Consequently each  
of the accused persons/respondents herein namely  
Kishan Pal Singh, Suresh Singh, Mahendra Singh @  
Neksey Singh, Jaivir Singh, Sheodan Singh and Bahar  
Singh is sentenced to undergo RI for two years under  
Sec.148, to five years RI under Section 307/149 I.P.C.  
All the sentences are to run concurrently. The  
respondents shall surrender to custody forthwith to  
serve the remaining period of sentence. The Appeal  
filed by the State is allowed to this extent and the  
judgment of the High court is set aside.

[SUMAN WADHWA]  
COURT MASTER

[VEERA VERMA]  
COURT MASTER

Signed Reportable judgment is placed on the file.